

ered parts of the country.

(b) Whereas there is no approved scheme at present to set up a TV transmitter at Kherakhal in Pauri Garhwal district of Uttar Pradesh, it is the endeavour of the Government to provide TV service in uncovered parts of the country as expeditiously as possible, dependent upon availability of adequate resources for this purpose.

Development of Tourism in Gujarat

8245. SHRI BALVANT MANVAR:
SHRI SHANKERSINH
VAGHELA:
SHRI N. J. RATHVA:
SHRI SHANTILAL PU-
RUSHOTTAM DAS
PATEL:
SHRI HARIN PATHAK:

Will the Minister of TOURISM be pleased to state:

(a) whether Government of Gujarat had submitted any scheme to Union government to tap the tourism potentiality in the State in view of domestic and foreign tourists visiting Gujarat in view of attractions of archaeological monuments, handicrafts, arts and exquisite wildlife etc;

(b) whether Government of Gujarat has also sent any other plan to Government to tap the tourism potentiality in the State in view of domestic and foreign tourists visiting Gujarat in view of attractions of archaeological monuments, handicrafts, arts and exquisite wildlife etc;

(c) if so, the details of pending schemes/plans of Gujarat Government to attract more tourists in State for Central approval.

(d) whether Union Government propose to provide more central assistance for the development and to promote tourism to the

State Government during 1990-91; and

(e) if so, the details thereof and the action being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): (a) to (c). Yes, Sir, The Government of Gujarat had submitted number of proposals for Central Financial assistance for construction of Yatri Niwases, tourist complexes, motels, picnic spots, etc.

(d) and (e). The development and promotion of tourism in the States is primarily the responsibility of the State Government. However, the Central Department of Tourism extends financial assistance for strengthening of tourists infrastructure on the basis of specific proposals received from the State Governments. Such proposals are considered on their merits, inter-se-priorities and availability of funds.

Cases pending in courts of Delhi

8246. PROF. VIJAY KUMAR MALHOTRA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether a fresh survey to find out the pending court cases in Delhi lower courts Session and district courts and the J.C. Court has been conducted;

(b) if so, the details of pending civil and criminal cases in each court till 31 December, 1989 court-wise.

(c) whether Government propose to review the existing system with a view to facilitate quick disposal of court cases; and

(d) if so, the details of the proposed action in this regard?